[8 March, 2006]

(CGIT's), the CGIT's of Mumbai-li and Nagpur did not have Presiding Officers as on 31st October, 2005. The posts have, however, been filled up w.e.f. 21.2.2006 and 24.2.2006 respectively. As on date, all posts of Presiding Officers in CGIT's are filled.

(c)

Year	Number of cases pending	
2002	11,376	
2003	12,167	
2004	14,680	
2005	15,895 (provisional)	

(d) The Government has taken following steps for expeditious disposal of industrial disputes:

- (i) Five new Central Government Industrial Tribunal-cum-Labour Courts were set up at Ahmedabad, Ernakulam, Guwahati, Chandigarh and New Delhi during the Xth Five Year Plan, in addition to the seventeen existing Central Government Industrial Tribunal-cum-Labour Courts, to expedite settlement of industrial disputes.
- (ii) A new scheme for adjudication of disputes through Lok Adalats has been introduced during the 10th Five Year Plan as an alternative grievance redressal mechanism.
- (iii) The pendency of cases is also monitored through monthly pendency reports sent by the CGIT's.

## **Stagnation in PF Officers Cadres**

1744. SHRIMATI VANGA GEETHA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is a heavy stagnation in the cadre of UDCs and Section Supervisor level as many personnel have not got the promotions since five years in the reserved category like SCs/STs in Provident Fund Offices in the States/U.T;

(b) if so, the reasons therefor;

(c) the number of posts filled during the last five years in the said categories in SCs/STs so far;

## RAJYA SABHA

(d) the number of posts still vacant in SCs/STs in each State/U.T;

(e) the specific reasons for not filling up the posts even though lying vacant;

(f) the stringent and serious steps to be taken by Government to fill up the vacant posts?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) The details are as under:

and

CADRE	SC	SI	
UDC	582	258	
SECTION SUPERVISOR	152	60	
(d) The details of posts vacant are as under:			
CADRE	SC	SI	
UDC	Nil	Nil	
SECTION SUPERVISOR	Nil	19	

(e) These 19 vacancies are due to the non-availability of eligible officials in the feeder cadre.

(f) Does not arise in view of (e) above.

## **Technical university for labourers**

†1745. SHRI PYARELAL KHANDELWAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government are trying to set up a technical university for labourers in India on the lines of developed countries;

(b) if so, the details thereof;

(c) the details of recommendations made by International Labour Organisation (ILO) in this regard; and

(d) the form in which said universities exist in the developed countries?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) No, Sir.

<sup>†</sup>Original notice of the question was received in Hindi.

142